

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 68 of 2013 & IAs-423 of 2014, 60 of 2015

Dated : **11th March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Nabha Power Ltd. & Anr. **Appellant(s)**
Versus
Punjab State Power Corporation Ltd. & Anr. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Aniket Prasoon

Counsel for the Respondent (s) : Mr. M. G. Ramachandran for R-1
Mr. Matrugupta Mishra for R-2

ORDER

Mr. M.G. Ramachandran, learned counsel appearing for the Respondent No.1 as well as Mr. Matrugupta Mishra learned counsel appearing for the Respondent No.2/State Commission have been heard at length. They have completed their arguments in the matter.

In this Appellate Tribunal, the learned counsel appearing for the rival parties are repeatedly adopting the practice of seeking time/adjournment for making rejoinder submissions. Learned counsel for the Appellant is also seeking some time to make his rejoinder submissions in the matter. At the request of the learned counsel for the Appellant, post the matter for further hearing on **16th March, 2016.**

We, further, make it clear that we shall not grant any time at any cost for his submission as in the past, many times we have been hearing arguments in this appeal.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

vg/kt